#### "f[LICENCE FOR MANUFACTURE OF SCOOTER

- \*196. SHRI RAJNARAIN: Will the Minister or INDUSTRY be pleased to state:
- (a) whether any application was received in March, 1964 for obtaining a licence for the manufacturer of scooters at Varanasi; and
- (b) if so, whether the licence has been granted, if not, the reason for the delay in granting the licence?]

उद्योग मंत्री (श्री डी० संजीवैया) : (क) और (ख) एक विवरण सदन की मेज पर रखा जाता है।

### विवरण

(क) और (ख) बनारस में स्कूटर बनाने का एक कारखाना लगाने के लिए एक निजी पार्टी से मार्च, 1964 में प्रार्थना पत्र प्राप्त हुआ था लेकिन उस समय स्कूटर उद्योग के प्रतिबंधित सूची पर होने के कारण उसे अप्रैल, 1964 में रद्द कर दिया गया था। मार्च, 1965 में इस उद्योग से प्रतिबन्ध हटने पर उसी पार्टी ने 29 मार्च 1965 को एक नया प्रार्थनापत्र दिया। इस प्रार्थनापत्र पर इसी प्रकार के प्राप्त हुए अन्य प्रार्थना पत्रों के साथ अभी विवार हो रहा है।

tfTHE MINISTER OF INDUSTRY (SHRI D. SANJIVAYYA) (a) and (b) A statement is laid on the Table of the House.

STATEMENT (a) and (b) The application from a private party for establishment of a scooter factory at Varanasi, received in March, 1964 was rejected in April, 1964 as the scooter industry was then on the banned list. After the ban on this industry was removed in March, 1965 the same party submitted a fresh application on 29th March 1965. This application is still under consideration along with several similar applications received from other parties.]

# ALCOHOLIC BEVERAGES FROM MOLASSES

- \*203. SHRIMATI TARA RAMCHANDRA SATHE: Will the Minister of COMMERCE be pleased to state;
- (a) whether Government allows sugar factories to manufacture alcoholic beverages from molasses for purposes of export;
  - f[ ] English translation.

- (b) if so, what is the amount of foreign exchange likely to be earned by such exports;
- (c) the quantum of import of alcoholic beverages for the years 1962 to 1965 and the expected import in 1966-19677

THE MINISTER OF COMMERCE (SHRI MANUBHAI SHAH): (a) to (c) A statement is placed on the Table of the House.

#### STATEMENT

- (a) Licensing of units for the production of alcoholic beverages is at present on the banned list. Some part of the present production of these beverages can be exported.
- (b) No firm idea can be given about the amount of foreign exchange which can be earned by such exports.
- (c) Figures relating to the quantum and value of imports of Alcoholic beverages during the last 5 years are as under;

	Quantity	Value
	'000' litres	Rs, lakhs
1961-62	604-5	37-12
1962-63	448-6	26-62
1963-64	466-6	27-85
1964-65	550-9	36-17
1965-66	452-3	30.89
(April-Januar)	y)	

# UNSOLD STOCKS WITH HMT

- ◆204. SHRI B. K. MAHANTI: Will the Minister of INDUSTRY be pleased to state;
- (a) whether it is a fact that the HMT have in their stock unsold milling machines worth Rs. 1J crores; and
- (b) if so since when these stocks are lying

THE MINISTER OF INDUSTRY (SHRI D. SANJIVAYYA): (a) and (b) As on the 31st March, 1966, Hindustan Machine Tools Limited had an unsold stock of milling machines worth Rs. 1T3 crores. The accumulation started in October 1965 as a result of poor off-take of machines because of the fall in demand.

### चाकलेट का आयात

\*205. श्री महाबीर दास : क्या दाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सब है कि भारत में बाकलेट का आयात किया जाता है; और